## UMESH PODDAR, FCA

Insolvency Professional
2,Lalbazar Street, 2nd Floor, Room no #201-203 Kolkata-700001
E-Mail: -capoddarumesh@gmail.com
Registration No: IBBI/IPA-001/IP-P01912/2019-2020/12962

## NEXURE 1: CLAIMS OF SECURED FINANCIAL CREDITORS

Name of the corporate debtor: Aawrun Furnishings Man-Tra Private limited

Date of commencement of liquidation: 18.08.2023

List of Financial creditor as on 05.10.2023

												(Amount in ₹)	in ₹)		
Name of	Name of Identification Details of claim received	Details of clai	m received		D	etails of cla	Details of claim admitted			4	Amount /	Amount of Amount	- 1	of Amount of	Remarks, if
creditor No.	No.									of		any	claim	claim under any	ny
		Date of	Amount	Amount of	of Nature of	Amount \	Whether	Details of SecurityInterest	Amount 0	% share c	contingent mutual		rejected	verification	3
		receipt	claimed	claim	claim	covered s	security		covered i		claim	at	į		
				admitted		by	interest		by a	amount	-	may be set			
						security r	relinquished?		guarante of claims	of claims	•	off			
						interest (	(Yes/No)		e	admitted					
Axis Bank		08.09.2023	27,93,42,835.18	27,93,42,835.18 Secured	Secured	100% R	elinquished for	Relinquished for All tangible Machinery plant machinery 100%	100%	9	NA P	NA NA	NIL	27,93,42,835.18 The admitted	he admitted
Limited	L65110QJ1993PLC				Financial	_	novable assets	movable assets fixtures fittings other Asset details						a	amount of
	020769				Creditor	a	and noti	notinstallations. cranes. furniture, computers.						c	claim might
						2	relinquished for	for and other movable fixed assets together with							Undergo
						=	immovable	spare tools and accessories and all other							change
						a	assets	articles lying on the premises or in the						<u> </u>	depending
							- Am	godowns of the borrower or in the custody of							upon the
							-	any person who are mercantile agents of the							ecords or
								borrower or in the course of transit which						2 =	available
						5	_	may hereinafter be brought stored or be lying							with the
								or upon the said premises of the borrower							iguidator
							_	(excluding vehicles and assets finance by				,			and shall be
								other bank/Fis).					i.		updated in due
								The whole of the borrowers' movable goods					20	C. (1)	course
								and assets both present and future and					100	* BBIIID ON	
								including but without prejudice to the					33/62	1000	
								generality of the foregoing words all stocks of					IS:	10/10/11	
							_	raw materials work in progress semi- finished					10	ペンジー	
							- Am	goods and finished goods such as Cement,					AV 20	10/3	
							_	paint, floor oxide. Interior paints, washable					150	100/1	
								distempers etc. materials, packing					100	0.0212019	
								consumable stores and spares etc.					100	2011	
								whatsoever situate and or whether now					,	1000	
								belonging to or that may at any time during							

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the present and future book debits, outstanding monies, receivables claim bills, contracts, engagement and securities which are now due and owing to which may at any time beginning unding the continuance of the security become due and owing to the borrower in the course of its submiss by any preson firm company or body corporate or by the Government of Indian callways or any Government begartment or office or any Municipal or local or public or Seni-Government begartment or office or any Municipal or local or public or Seni-Government body or arbitract or Seni-Government body or Body or Seni-Government body or Body Body or Body or Body or Body or Body Body or Body Body or Body Body or Body Body Body Body Body Body Body Body		•				
the present and future book debits.  the present and future book debits.  outstanding monies, receivables claim bills, contracts, engagement and securities which are now due and owing or which may at any time hereinafier during the continuance of the security become due and owing to the borrower in the course of its business by any person firm company or body corporate ever by the Government of India or any state Government or Indian railways or any Government body or authority whatsoever including those relating to the assets lease out and/or given on hire purchase basis.  Collateral security: Module bearing no D401 measuring about 5608.68 sq ft more or less situated on the Third floor of the SDF building, Block D Paridhan Garment Park together the with car parking space bearing numbers D3 and D4 and together the with proportionate and undivided share in the common areas constructed upon land admeasuring 2 3 bighas. 11 cottah, 6 chittaks. 44 sq ff more or less slying and be the same more or less being Premise no 19 Canal South Road, Word no 57, borough no VII Kolkata Municipal Corporation Police station Maldan.  2 Modul bearing 303 measuring about 306 sq mt or 3292 sq ft more or less situated on the second floor of the building. SDF Block C of Paridhan Garment Park together with the proportionate and undivided share in the common areas constructed upon land measuring 26 bighas 06 chiffaks, 44 sq f more or less floored share in the common areas constructed upon land measuring 303 measuring and be the same more or less lights and the same more or less floored share in the common areas constructed upon land measuring 303 measuring and be the same more or less lights and the same li						
	2 Modul bearing 303 measuring about 306 sq mt or 3292 sq ft more or less situated on the second floor of the building. SDF Block C of Paridhan Garment Park together with the proportionate and undivided share in the common areas constructed upon land measuring 26 bighas 06 chiffaks, 44 sq f more or less lying and be the same more or less	and D4 and together the with proportionate and undivided share in the common areas constructed upon land admeasuring 23 bighas. 11 cottah, 6 chittaks. 44 Sq ff more or less lying and be the same more or less being Premise no 19 Canall South Road, Word no \$7, borough no VII Kolkata Municipal Corporation Police station Maidan.	Collateral security: - Module bearing no D401 measuring about 5608.68 sq ft more or less situated on the Third floor of the SDF building, Block D Paridhan Garment Park together the with car parking space bearing numbers D3	person firm course of its business by any person firm company or body corporate or by the Government of India or any state Government or Indian railways or any Government Department or office or any Municipal or local or public or Semi-Government body or authority whatsoever including those relating to the assets lease out and/or given on lire purchase basis.	the present and future book debits. outstanding monies, receivables claim bills, contracts, engagement and securities which are now due and owing or which may at any time hereinafter during the continuance of the security become due and owing to the	anywhere to the order and disposition of the borrower.

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					No 57. borough no Vill. Kolkata Municipal Corporation.						
11.09.2023 5						100%	N A	Z	NIL	52263584.27	The admitted amount of claim might Undergo change depending upon records or information available with the liquidator and shall be updated in due
						-					
	52263584.27	52263584.27 52263584.27	52263584.27	52263584.27 Secured 100% Financial Creditor	52263584.27 Secured Financial Creditor No	52263584.27 Secured 100% No Paridhan Garment Park Phase 1, Block C, SDF Financial Creditor Creditor Premises No. 19, Canal South Road, P.S. Tijala Ward No. 57, Kolkata 700015	52263584.27 Secured Financial Creditor No	52263584.27 Secured 100% No Paridhan Garment Park Phase -1, Block C, SDF (Financial Creditor Permises No. 19, Canal South Road, P.S. Tiljala Ward No. 57, Kolkata 700015	52263584.27 Secured 100% No Paridhan Garment Park Phase -1, Block C, SDF (Financial Creditor Permises No. 19, Canal South Road, P.S. Tiljala Ward No. 57, Kolkata 700015	52263584.27 Secured 100% No Paridhan Garment Park Phase -1, Block C, SDF 100% NA NIL Premises No. 19, Canal South Road, P.S. Tiljala Ward No. 57, Kolkata 700015	

As per Regulation 18 of the Liquidation Regulations, the Liquidator has substantiated the whole or part of the claims from the evidence and supporting documents received by him.

directions of the Hon'ble NCLT, or otherwise. The claim amount admitted is subject to further scrutinization based on subsequent information / documents sought from the Corporate Debtor / creditors, and the Liquidator may modify / correct the list of claims, on the

As regards claims submitted after the last date of submission i.e. 9th December, 2021, the Liquidator will admit the claims only on general or specific orders of the Hon'ble NCLT.

